IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH J-18

FAO No. 6298 of 2013

Bhola Singh and others

..... Appellants

V/s

Jaswinder Singh and others

.....Respondents

Respondent No. 2:

Amarjit Kaur w/o Harpal Singh R/O H no. 320, Randhir Colony, Threeke Road, Ludhiana (Owner of TATA 207 PB-10 BR-7561)

Whereas it is proved to the satisfaction of this Court that the above named respondents cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against her to appear in this Court on 16/12/2022(Actual) personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 22 sep, 2022.

Superintendent (Judl.), For Registrar (Judicial)

NOTE! COPY OF ORDER ATTACHED HEREWITH

COURT NOTICE

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 6298 of 2013 Date of Hearing: 16.12.2022(A)

Bhola Singh and others

..... Appellants

V/s

Jaswinder Singh & ors.

..... Respondents

Appeal u/s 173 of Motor Vehicles Act 1988.

Notice to:

Respondent No. 2:

Amarjit Kaur w/o Harpal Singh R/O H no. 320, Randhir Colony, Threeke Road, Ludhiana (Owner of TATA 207 PB-

10 BR-7561)

In the above titled appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 16.12.2022(Actual) at 10.00 a.m.

For details logon to <u>www.highcourtchd.gov.in</u>

(Not to be published in newspaper)

The above Court Notice is forwarded to The Tribune (English) publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/ deposited by the bearer of this letter.

Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh

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Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh

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CM-9034-CII-2022 IN FAO-6298-2013

BHOLA SINGH AND ORS V/S JASWINDER SINGH AND ORS

Present :- Mr.Ray

Mr.Ravinder Singh, Advocate for Mr.Chandan Deep Singh, Advocate

for the applicant-apellant

The instant application has been filed seeking permission to serve respondent No.2 through mode of substituted service by publication in the local newspaper.

A perusal of the records shows that vide order dated 15.12.2018 the application bearing CM No.23474-CII-2018 was allowed in the following terms:-

"For the reasons mentioned in the application and the arguments addressed, liberty is afforded to the applicant-appellant to serve respondent No. 2 by way of substituted service through publication in two newspapers, one in vernacular and one in English as per list approved by the High Court, having wide circulation at the last known address of respondent No. 2 for 11.03.2019.

Application is disposed of."

Learned counsel for the applicant-appellant submits that due to inadvertence and lack of funds, the publication in the English newspaper could not be effected. Hence, he prays for permission to serve respondent No.2 through publication in some local newspaper(vernacular only).

Having heard learned counsel for the applicant-appellant and perusing the record, the applicant-appellant is afforded one more opportunity to serve respondent No.2 by way of substituted service through publication in two newspapers, one in vernacular and one in English as per list approvied by the High Court, having wide circulation around the last

NIB No. of RAM. 1922 to 67 14 25 -chest to the accuracy land religibly of this document known address of respondent No.2 for 16.12.2022.

The application stands disposed of.

Publication be effected on or before 15.11.2022 and compliance affidavit along with copies of the publication effected be filed in the Registry at least one week before the date fixed.

Main case be also listed on the said date.

(ALOK JAIN) JUDGE

06.09.2022 neenu

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